

C O N T E N T S

**Fifteenth Series, Vol. XIV, Sixth Session, 2010/1932 (Saka)
No. 11, Thursday, November 25, 2010/Agrahayana 4, 1932(Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Thursday, November 25, 2010/Agrahayana 4, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (व्यवधान)

MADAM SPEAKER: Question Hour; Q. No. 221, Dr. Murli Manohar Joshi.

... (Interruptions)

11.0¼ hrs.

At this stage, Shri P. Kumar, Shri Ashok Argal and some other hon. Members came and stood on the floor near the Table

... (व्यवधान)

MADAM SPEAKER: Please sit down.

... (Interruptions)

अध्यक्ष महोदया : आप वापस जाइये। Please go back.

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet at 12 Noon.

11.01 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

* Not recorded

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

... (*Interruptions*)

120¼ hrs.

At this stage, Shri P. Kumar, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

... (*Interruptions*)

MR. DEPUTY-SPEAKER: The House shall now take up Papers to be laid on the Table.

12.0½ hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): I beg to lay on the Table:-

(1) A copy of the Aircraft (3rd Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 726(E) in Gazette of India dated the 3rd September, 2010, under Section 14A of the Aircraft Act, 1934, together with an explanatory memorandum.

(Placed in Library, See No. LT 3359/15/10)

(2) A copy of the Notification No. G.S.R. 801(E) (Hindi and English versions) published in Gazette of India dated the 1st October, 2010, containing corrigendum to the Notification No. G.S.R. 643(E) dated 29th July, 2010 issued under Aircraft Act, 1934.

(Placed in Library, See No. LT 3360/15/10)

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri Salman Khursheed, I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2009-2010, under sub-section (4) of Section 52 of the Competition Act, 2002.

(Placed in Library, See No. LT 3361/15/10)

(2) A copy of the 30th Annual Report (Hindi and English versions) of the Institute of Company Secretaries of India for the year ended 31st March, 2010 published in Notification No. F. No. 104/30/Accts. in Gazette of India dated 22nd September, 2010 under sub-section 18(5B) of Section 40 of the Company Secretaries Act, 1980.

(Placed in Library, See No. LT 3362/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3363/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3364/15/10)

(ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3365/15/10)

(c) (i) Review by the Government of the working of the RITES Limited, New Delhi, for the year 2009-2010.

- (ii) Annual Report of the RITES Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3366/15/10)

- (d) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2009-2010.

- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3367/15/10)

- (2) A copy of the Indian Railways (Open Lines) General (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 900(E) in Gazette of India dated 10th November, 2010, under Section 199 of the Railways Act, 1989.

(Placed in Library, See No. LT 3368/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(1) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 2009-2010.

(ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3369/15/10)

(2) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3370/15/10)

(3) (i) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 2009-2010.

(ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3371/15/10)

(4) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3372/15/10)

(5) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3373/15/10)

(6) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2009-2010.

(ii) Annual Report of the Rashtriya Ispat Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3374/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries & Public Enterprises for the year 2010-2011.

(Placed in Library, See No. LT 3375/15/10)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2009-2010.

(Placed in Library, See No. LT 3376/15/10)

... (*Interruptions*)

12.02 hrs.

**STANDING COMMITTEE ON FOOD,
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
Statements**

SHRI VILAS MUTTEMWAR (NAGPUR): I beg to lay on the Table the statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Action Taken Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution (Fifteenth Lok Sabha):-

(1) Sixth Action Taken Report on Demands for Grants (2009-10) (Fifteenth Lok Sabha) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

(2) Seventh Action Taken Report on Demands for Grants (2009-10) (Fifteenth Lok Sabha) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

... (*Interruptions*)

12.02¼ hrs.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 98th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/observations contained in the 83rd Report on ‘Functioning of Commission of Railway Safety’, pertaining to the Ministry of Civil Aviation*

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): I beg to lay the final statement on the status of implementation of recommendations contained in 98th Report of the Parliamentary Standing Committee on Transport, Tourism and Culture on “Action taken by the Government on the recommendations/observations of the Committee contained in the 83rd report of the ‘Functioning of Commission of Railway Safety’” in pursuance of the direction 73 A issued by the hon. Speaker, Lok Sabha Parliamentary Bulletin Part II dated 1st September, 2004 under the provisions of rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha. Fifth statement was made on 19th August, 2010.

The 98th Report on the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture contains 10 recommendations. Of the eight accepted/partially accepted recommendations, action had been completed in six cases. A statement indicating the action taken/status of the remaining two recommendations in the Standing Committee Report is annexed.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 3377/15/10.

12.02½ hrs.**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 5628 DATED 29.04.2010 REGARDING ALLOCATION OF FUNDS TO NIPER ALONGWITH REASONS FOR DELAY**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay a statement correcting the reply to part (a) of the Lok Sabha Unstarred Question No. 5628 answered on 29.04.2010 regarding allocation of funds to NIPER as follows:

Part of the Question answered	For	Read
Part (a)	Funds released to NIPER, Mohali during 2008-09 (Actual) – Rs.73.66 crore	Funds released to NIPER, Mohali during 2008-09 (Actual) – Rs.54.64 crore
Part (a)	Total for 2008-09 (Actual) – Rs.104.87 crore	Total for 2008-09 (Actual) – Rs.85.85 crore

REASONS FOR DELAY

Upon the mistake being noticed, the Lok Sabha Secretariat was informed of the correct position vide OM No. 51016/2/2010-NIPER dated 15.06.2010. Papers could not however be submitted for laying in Parliament as per the procedure as the House was adjourned by the time the details of the required procedure was known.

The inconvenience caused is regretted.

... (*Interruptions*)

12.03 hrs.**MATTERS UNDER RULE 377 ***

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may hand over slips at the Table of the House immediately.

... (*Interruptions*)

(i) Need to expedite the setting up of All India Institute of Medical Sciences at Rishikesh, Uttarakhand

श्री सतपाल महाराज (गढ़वाल): मैं आपके माध्यम से इस सदन का ध्यान ऋषिकेश में प्रस्तावित अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स) की ओर आकर्षित करना चाहता हूँ। ऋषिकेश में प्रस्तावित एम्स संस्थान देहरादून से 45 किलोमीटर की दूरी पर है। इस योजना पर 820 करोड़ रूपए की राशि स्वीकृत हुई है। एम्स संस्थान के निर्माण की उत्तराखंड राज्य में स्वीकृति केन्द्र सरकार द्वारा लिया गया एक ऐतिहासिक निर्णय है, जिसके लिए मैं संपूर्ण उत्तराखंड की जनता की ओर से बधाई देता हूँ। पर्वतीय राज्य उत्तराखंड में चिकित्सा सुविधाओं का अभाव है, वहां के निवासियों को शीघ्र स्वास्थ्य सेवाएं उपलब्ध करवाने के लिए वहां के एम्स संस्थान में ओ.पी.डी. सेवाओं का शीघ्र प्रारंभ होना आवश्यक है। इस एम्स संस्थान का शुभारम्भ 2011 में होना निश्चित हुआ है। लेकिन निर्माण कार्य की गति के मद्देनजर ऐसा प्रतीत होता है कि 2011 में उत्तराखंड के निवासी इसकी सेवाएं नहीं प्राप्त कर सकेंगे। केन्द्र सरकार ने उत्तराखंड सरकार को 10 करोड़ रूपए की धनराशि भी दी है, जिससे इसके काम में तेजी लाई जा सके, परंतु स्थिति जस की तस है। अभी हाल ही में आपदा के कारण वहां स्वास्थ्य सेवाओं की विशेष आवश्यकता थी, परंतु उपयुक्त चिकित्सा सेवाओं के अभाव के कारण कई ऐसे लोग काल का शिकार हो गए जिन्हें बचाया जा सकता था।

महोदया, मेरा आपके माध्यम से केन्द्र सरकार से यह आग्रह है कि वह राज्य सरकार को निर्देशित करे कि उपरोक्त एम्स संस्थान का निर्माण तय समय सीमा में समयबद्ध योजना के अंतर्गत हो तथा इसकी प्रगति रिपोर्ट मासिक स्तर पर केन्द्र सरकार को सुलभ करवाई जाये, जिससे वहां की जनता को भी एक आधुनिक एवं पूर्ण उपकरणों व सुविधाओं से युक्त एम्स संस्थान मिल सके।

* Treated as laid on the Table.

(ii) Need to look into the socio-economic and environmental impact due to the large number of thermal power projects in Janjgir Champa district, Chhattisgarh

डॉ. चरण दास महन्त (कोरबा): यह सर्वविदित है कि कोयला आधारित ताप विद्युत परियोजना अत्यंत प्रदूषणकारी और जल-भूमि से प्राकृतिक संसाधनों की खपत करने वाली परियोजना होती है। सामान्यतः भारत में पॉवर प्रोजेक्ट में उपयोग होने वाले कोयले की गुणवत्ता में कमी होने से 50 से 60 लाख टन कोयला एक-एक हजार मेगावाट पॉवर प्लान्ट में एक वर्ष में ही जल जाता है। अर्थात् भारी मात्रा में राख (कोयले का 40-50 प्रतिशत) और सल्फर और नाईट्रोजन गैस का उत्सर्जन होता है। छत्तीसगढ़ में जांजगीर चांपा जिला सर्वाधिक उन्नत कृषि वाला एकमात्र जिला है। यहां राज्य के औसत 30 प्रतिशत की तुलना में 70 प्रतिशत कृषि भूमि सिंचित है। ऐसे जिले में छत्तीसगढ़ सरकार ने 25 कोयला आधारित ताप विद्युत संयंत्रों, जिनकी कुल क्षमता 26000 मेगावाट होगी, स्थापित करने के एम ओ यू विभिन्न निवेशकों से हस्ताक्षरित किये हैं। इन संयंत्रों के लिए भूमि और पानी की उपलब्धता का आश्वासन भी राज्य सरकार ने दे दिया है। कुछ संयंत्रों का भूमि अधिग्रहण भी प्रारंभ हो गया है।

उक्त स्थिति में केन्द्र सरकार से अनुरोध है कि इन ताप विद्युत संयंत्रों का पृथक-पृथक पर्यावरण आंकलन व मंजूरी के पूर्व ही जांजगीर चांपा जिले के क्षेत्र की वहन क्षमता का आंकलन और सभी संयंत्रों की एक साथ स्थापना से पड़ने वाले दुष्प्रभाव का पर्यावरण, सामाजिक तथा आर्थिक दृष्टियों से आंकलन कराया जाये।

(iii) Need to frame a national scheme for awarding grace marks to students of CBSE, ICSE and other State Boards who excel in sports and games

SHRI P.T. THOMAS (IDUKKI): The achievements of Kerala in sports may be viewed in the context of the grace marks given to those students who have won prizes in State, National and International competitions. Grace marks are given for SSLC Examination at school level and Under Graduate and Post Graduate Examinations at University level. Awarding grace marks will help to create sports awareness among the students. I request the Central Government to consider a national scheme for awarding grace marks to CBSE/ICSE/Corresponding syllabus in other states for those students who excel in sports and games. This will attract more students to the world of sports providing India a bright future in sports in coming years. So, I request the Government to consider this matter on top priority.

(iv) Need to provide yarn at affordable price to handloom & powerloom industries in Ambedkar Nagar, Uttar Pradesh

डॉ. निर्मल खत्री (फ़ैज़ाबाद): जनपद अम्बेडकरनगर (उत्तर प्रदेश) एक बुनकर बाहुल्य क्षेत्र है, जहां के बुनकरों का पुश्तैनी कारोबार कपड़ा है, जिससे लाखों बुनकर परिवारों की रोजी रोटी जुड़ी हुई है। विगत एक वर्ष में सूती व सिन्थेटिक धागों में हो रही लगातार मूल्यवृद्धि से जनपद के बुनकरों का पावरलूम, हथकरघा बंदी के कगार पर पहुंच गया है। बाजार में सूत व सभी प्रकार के धागों का कृत्रिम अभाव पैदा कर बुनकरों से मनमाना मूल्य लिया जा रहा है। धागों के मूल्य प्रतिदिन बढ़ रहे हैं। स्थिति यह आ गई है कि बुनकर अपना पावरलूम बंद कर दूसरे स्थानों पर आजीविका के लिए पलायन कर रहा है।

यह स्थिति तब है जबकि केन्द्र सरकार द्वारा कोई टैक्स इस मद पर नहीं बढ़ाया गया है। समस्या के समाधान के लिए सरकार रूई का निर्यात तत्काल बंद करें। रूई का भी समर्थन मूल्य घोषित हो। अन्य फसलों की तरह सरकार सरकारी डिपो खोलकर बुनकरों को सस्ते दामों पर सूत, धागे की उपलब्धता सुनिश्चित करें।

(v) Need to provide adequate quantity of cooking gas to Himachal Pradesh

श्री अनुराग सिंह ठाकुर (हमीरपुर): मैं आपके माध्यम से पेट्रोल एवं प्राकृतिक गैस मंत्री के ध्यान में लाना चाहता हूँ कि देशभर में विशेष रूप से हिमाचल प्रदेश सहित समस्त पहाड़ी राज्यों में रसोई गैस की उपलब्धता बहुत कम होने के कारण जनता त्राहि-त्राहि कर रही है। हिमाचल प्रदेश में रसोई गैस की कम उपलब्धता के संबंध में वहां की राज्य सरकार ने केन्द्र सरकार को लिखा है, किंतु अभी तक उपलब्धता में कोई सुधार नहीं हुआ है। हिमाचल प्रदेश के लिए रसोई गैस की आपूर्ति इंडियन ऑयल कॉर्पोरेशन के बद्दी एवं मैहतपुर स्थित फिलिंग प्लांटों से होती है। इन प्लांटों में गैस पानीपत से आती है। उक्त दो प्लांटों से हिमाचल प्रदेश के लिए प्रतिदिन लगभग 80 ट्रक उपलब्ध कराये जाते थे, जो अब घटकर केवल 20 ट्रक रह गये हैं।

अतः मेरा आग्रह है कि इस तरफ तत्काल ध्यान दिया जाये और हिमाचल प्रदेश को अधिक से अधिक रसोई गैस उपलब्ध कराई जाये।

(vi) Need to launch a social awareness programme for increasing green cover in the country

डॉ. राजन सुशान्त (कांगड़ा): मैं भारत सरकार से विशेष आग्रह करता हूँ कि स्वावलंबी, स्वाभिमानी, सारगर्भित, स्वच्छ व स्वर्णमयी भारत के निर्माण एवं उस मातृभूमि के ऋण (पृथ्वी ऋण) से मुक्ति हेतु (जिससे हम जन्म से लेकर मृत्योपरान्त किए जाने वाले सभी आयोजनों व अनुष्ठानों के साथ-साथ प्रतिक्षण जीन के लिए प्राणवायु, जल, फल, दूध, दही, घी हेतु वनस्पति व पशुधन हेतु चारा व बहुमूल्य खनिज व अपार सम्पदा प्राप्त करते हैं) तथा मोक्ष प्राप्ति हेतु भी एक योजना "गोद हरी, मातृभूमि हरी भरी" को सफल बनाने के लिए सभी भारतवासी पैदा होने वाले प्रत्येक शिशु के जन्म के साथ ही कम से कम ग्यारह (21, 31, 51, 101 व अधिक भी यथासंभव) विभिन्न प्रकार के पौधे (देश, काल, मांग व स्थिति के अनुसार) आरोपित करें जिनकी परवरिश उसी भावना व प्रेम के साथ माता-पिता करें, जिस तरह अपने बच्चों की करते हैं तथा वर्तमान भारतवासी भी अपने-अपने जन्मदिन पर कम से कम (11, 21, 31, 51, 101 व अधिक भी) पौधे लगायें। अतः केन्द्र सरकार से अनुरोध है कि वह इन बिन्दुओं पर बहुआयामी योजना बनाने तथा समन्वयक, प्रेरक व प्रचारक की भूमिका अदा करें।

(vii) Need to expedite completion of Ken-Betwa river link project

श्री जितेन्द्र सिंह बुन्देला (खजुराहो): एशिया महाद्वीप की पहली केन-बेतवा नदी जोड़ो परियोजना को भारत सरकार ने स्वीकृति दी है। मेरे संसदीय क्षेत्र खजुराहो में केन-बेतवा लिंक परियोजना का डी.पी.आर सम्मिलित हो चुका है और उत्तर प्रदेश सरकार एवं मध्य प्रदेश सरकार की सहमति भी मिल चुकी है, इसको प्रारंभ करने से मध्य प्रदेश के 5 जिले पन्ना, छतरपुर, रायसेन, विदिशा, टीकमगढ़ एवं उत्तर प्रदेश के झांसी जिले के किसानों को सिंचाई की सुविधा मिल सकेगी।

इस परियोजना से पन्ना के 30 हजार हेक्टेयर, छतरपुर की 2.93 लाख हेक्टेयर एवं झांसी की 7050 हेक्टेयर क्षेत्र (भूमि) में सिंचाई होगी। इस परियोजना से 72 मेगावाट बिजली उत्पन्न होगी। साथ ही केन-बेतवा लिंक नहर, कुल लंबाई 231 कि०मी०, से मध्य प्रदेश के 39950 हेक्टेयर क्षेत्र में सिंचाई होगी। उक्त योजना में तत्कालीन दोनों मुख्यमंत्री मध्य प्रदेश एवं उत्तर प्रदेश ने आर्थिक सहमति दी थी।

बुंदेलखंड पिछले कई वर्षों से सूखे की मार झेल रहा है, जिसके लिए केन्द्र ने विशेष पैकेज दिया है, जो बुंदेलखंड के विकास के लिए पर्याप्त नहीं है एवं इससे सम्पूर्ण बुंदेलखंड का विकास संभव नहीं है, लेकिन इस परियोजना के बजट में शामिल एवं प्रारंभ होने से जहां किसानों को सिंचाई की सुविधा मिलेगी, वहीं पिछड़े बुंदेलखंड के लोगों को रोजगार भी मिलेगा, जिससे पलायन की स्थिति को रोका जा सकता है।

मैं केन्द्र सरकार से अनुरोध करता हूं कि केन-बेतवा लिंक नहर का निर्माण शीघ्र किए जाने की दिशा में आवश्यक कदम उठाये जायें।

(viii) Need to accord approval to the proposal of Government of Chhattisgarh for construction of bye-passes at district headquarters of Janjgir Champa and Sakti Tehsil Headquarters in Chhattisgarh

श्रीमती कमला देवी पाटले (जांजगीर-चाम्पा): मेरे संसदीय क्षेत्र जांजगीर-चाम्पा जिला मुख्यालय एवं सक्ती तहसील मुख्यालय में जनसंख्या का अत्यधिक दबाव, आसपास पॉवर प्लांट लगने से बढ़ गया है। इन दोनों शहरों के भीतर से राष्ट्रीय राजमार्ग क्रमांक 200 अब 49 गुजरती है। शहर के अधिकांश शैक्षणिक संस्थाएं इसी राजमार्ग के किनारे अवस्थित हैं।

अत्यधिक जनसंख्या दबाव एवं औद्योगिक क्षेत्रों की बड़ी-बड़ी गाड़ियां इसी मार्ग से गुजरती हैं, जिससे लगातार हादसे हो रहे हैं। जिला प्रशासन को लोगों के आक्रोश का सामना करना पड़ रहा है। अतः इन दोनों शहरों के लिए बाईपास मार्ग का होना अत्यंत आवश्यक हो गया है।

राज्य सरकार द्वारा प्रस्तावित इन दोनों शहरों के बाईपास मार्ग के प्राक्कलन (जिसमें चांपा बाईपास 22.0 कि०मी० एवं सक्ती बाईपास 12.0 कि०मी०) स्वीकृति हेतु संबंधित मंत्रालय में लंबित है।

केन्द्र शासन से मेरी मांग है कि उक्त दोनों शहरों में बाईपास के निर्माण हेतु प्राक्कलन को स्वीकृति दें एवं इस हेतु राशि निर्गत करें।

(ix) Need to undertake repair and maintenance of National Highways in Kerala

SHRI MOHAMMED E.T. BASHEER (PONNANI): Madam Speaker, I wish to draw the attention of the Central Government and Minister of Road Transport and Highways towards the deplorable condition of the National Highways in Kerala. According to the information given to the MPs during the MP's conference in Trivandrum, 300 KMs of Highways out of 683 KMs is severely damaged and immediate repair works are urgently required. I wish to point out that it has become a miserable experience to travel through National Highways in Kerala. Heavy rains are continuing in the state which is worsening the situation day by day. It is also known that the various estimates submitted to Ministry of Road Transport and Highways are still awaiting sanction. I request the Central Government to undertake immediate repair and renovation of National Highways in Kerala.

(x) Need to start air services from Cooch Behar Airport in West Bengal

SHRI NRIPENDRA NATH ROY (COOCH BEHAR): I want to bring to the attention of this august House that in my Constituency, Cooch Behar, West Bengal, there is a full-fledged Airport with all infrastructure facilities. Till 1995, this Airport was in use but after that suddenly flight facilities were stopped. In the last so many years Hon'ble MPs' from North Bengal are continuously requesting to start flight operations from Cooch Behar Airport but even after spending crores of rupees in the last 3-4 years, the Central Government has not taken any step to make this Airport operational. Here I want to mention that all the districts of North Bengal are economically backward districts and to boost the economy in the region it is very necessary that the Cooch Behar Airport should be made operational at the earliest and also this Airport is very important from the Defence point of view. I, therefore, request the Hon'ble Minister to take immediate steps to make the Airport at Cooch Behar, West Bengal operational during the current year only.

(xi) Need to provide adequate quantity of seeds to farmers in Siwan Parliamentary constituency by National Seeds Corporation Limited

श्री ओम प्रकाश यादव (सीवान): देशभर के किसानों सहित हमारे संसदीय क्षेत्र सिवान के किसान अच्छी पैदावार प्राप्त करने के लिए उन्नत बीज पर निर्भर होते हैं। राष्ट्रीय बीज निगम द्वारा गोपालगंज, छपरा आदि में अनुदान पर कृषि बीज उपलब्ध कराये जा रहे हैं, परंतु मेरे संसदीय क्षेत्र सिवान में अभी तक राष्ट्रीय बीज निगम द्वारा अनुदान पर बीज उपलब्ध नहीं कराया गया है, जिसके कारण क्षेत्र में किसानों में हताशा है।

अतः केन्द्र सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र सिवान, बिहार में राष्ट्रीय बीज निगम द्वारा शीघ्र ही कम से कम 12 हजार क्विंटल गेहूं और अन्य फसलों के बीज उपलब्ध कराये जायें ताकि वहां के किसानों की समस्याओं को दूर किया जा सके।

.....(Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet at 11 o'clock tomorrow, the 26th of November, 2010.

12.02 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock
on Friday November 26, 2010/Agrahayana 5, 1932 (Saka).*
